

LOK SABHA

THE
STATE BANK OF INDIA (AMENDMENT)
BILL, 1959

(Report of the Joint Committee)

PRESENTED ON THE 3rd AUGUST, 1959



LOK SABHA SECRETARIAT
NEW DELHI

August, 1959.

Price : 0.55 nP.

**JOINT/SELECT COMMITTEE REPORT
PRESENTED TO THE LOK SABHA
DURING THE YEAR 1959.**

1. **Joint Committee on Indian Electricity (Amendment Bill, 1958 with Evidence. Presented on 9.2.1959.**
2. **Joint Committee on Banking Companies (Amendment) Bill, 1959 with Evidence. Presented on 3.8.1959.**
3. **Joint Committee on State Bank of India (Amendment Bill, 1959. Presented on 3.8.1959.**
4. **Joint Committee on State Bank of India (Subsidiary Banks) Bill, 1959 with Evidence. Presented on 3.8.1959.**
5. **Joint Committee on Arms Bill, 1959 with Evidence. Presented on 10.8.59**
6. **Joint Committee on Dewry Prohibition Bill, 1959. Presented on 19.11.1959.**

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THE STATE BANK OF INDIA (AMENDMENT) BILL,
1959.

Composition of the Joint Committee

Shri J. M. Mohamed Imam—*Chairman*.

MEMBERS

Lok Sabha

2. Shri C. Bali Reddy
3. Shri M. R. Krishna
4. Dr. Ram Subhag Singh
5. Shri Shree Narayan Das
6. Dr. M. S. Aney
7. Kumari Maniben Vallabhbhai Patel
8. Major Raja Bahadur Birendra Bahadur Singh
9. Shri Amar Singh Damar
10. Shri K. G. Wodeyar
11. Shri T. Ganapathy
12. Shri M. Palaniandy
13. Shri Bahadur Singh
14. Shri S. R. Damani
15. Dr. Pashupati Mandal
16. Shri Vishnu Sharan Dublish
17. Shri Lachhi Ram
18. Shri Panna Lal
19. Shri Kanhu Charan Jena
20. Shri K. S. Ramaswamy
21. Shri Ram Shanker Lal
22. Shri B. R. Bhagat
23. Shri Prabhat Kar
24. Shri P. K. Kodiyan
25. Shri Ram Chandra Majhi
26. H.H. Maharaja Pratap Keshari Deo

(ii)

27. Shri Subiman Ghose
28. Shri Laisram Achaw Singh
29. Shri Balasaheb Salunke
30. Shri Morarji Desai.

Rajya Sabha

31. Shri K. P. Madhavan Nair
32. Shri Tika Ram Paliwal
33. Shri Jaspat Roy Kapoor
34. Shrimati Pushpalata Das
35. Shri Jadavji Keshavji Modi
36. Dr. Anup Singh
37. Shri N. M. Lingam
38. Syed Mazhar Imam
39. Shri Jagannath Prasad Agrawal
40. Shri Niranjan Singh
41. Shri P. Narayanan Singh
42. Shri Harihar Patel
43. Shri Mulka Govinda Reddy
44. Dr. P. J. Thomas
45. Dr. B. Gopala Reddi

DRAFTSMEN

Shri S. K. Hiranandani, *Joint Secretary and Draftsman,
Ministry of Law.*

Shri V. N. Bhatia, *Deputy Draftsman, Ministry of Law.*

SECRETARIAT

Shri S. L. Shakhder—*Joint Secretary.*

Shri A. L. Rai—*Under Secretary.*

Report of the Joint Committee

I, the Chairman of the Joint Committee to which the *Bill further to amend the State Bank of India Act, 1935, was referred, having been authorised to submit the Report on their behalf, present their Report with the Bill as amended by the Committee annexed thereto.

2. The Bill was introduced in the Lok Sabha on the 23rd February, 1959.

3. The motion for reference of the Bill to a Joint Committee of the Houses was moved by Dr. B. Gopala Reddi, Minister of Revenue and Civil Expenditure, on the 29th April, 1959, and was discussed in the Lok Sabha on the 29th and 30th April, 1959, and adopted on the 30th April, 1959 (Appendix I).

4. The Rajya Sabha discussed and concurred in the said motion on the 6th May, 1959 (Appendix II).

5. Message from the Rajya Sabha was read out to the Lok Sabha on the 9th May, 1959.

6. The Committee held four sittings in all.

7. The first sitting of the Committee was held on the 9th May, 1959, to draw up a programme of work. The Committee, at this sitting also decided to hear evidence of associations and individuals desirous of presenting their suggestions or views before the Committee. The Chairman was authorised to decide, after examining the memoranda submitted by them, as to which of the associations and individuals might be called to tender oral evidence before the Committee.

8. No memorandum was received on this Bill.

9. The Committee considered the Bill clause by clause at their Second and Third Sittings held on the 1st and 2nd July, 1959.

10. The Committee considered and adopted the Report at their Sitting held on the 31st July, 1959.

11. The observations of the Committee with regard to the change proposed in the Bill are given in the succeeding paragraph.

* Published in Part II, Section 2 of the Gazette of India, Extraordinary, dated the 23rd February, 1959.

(iv)

12. *Clause 6.*—An amendment to sub-clause (12) has been made in order to make it clear that the sub-clause would cover a defect in the constitution of the Board of Directors or in the appointment of any person entrusted with the management of the banking institution.

13. The Joint Committee recommend that the Bill as amended be passed.

NEW DELHI;
The 2nd August, 1959.

J. M. MOHAMED IMAM,
Chairman,
Joint Committee.

Minutes of Dissent

The State Bank of India (Amendment) Bill, 1959 no doubt embodies some minor amendments and there is nothing much to differ from the Bill. We cannot, however reconcile ourselves with some of the provisions in clause (6) for reasons mentioned below.

It is said that Clause (6) seeks to amend section 35 of the State Bank of India Act, 1955, with a view to simplify the procedure for acquisition of business of other Banks by the State Bank. But we are unable to understand as to how it simplifies the procedure. To delegate authority to the Government and to say that Governmental directions will supersede and take precedence over statutory provisions and thus matters will be simplified can hardly be the proper way of thinking. It contravenes the concept of rule of law and merely gives rise to complications.

We are also unable to agree with sub-clause (8). An employee may be circumstanced in so many ways to accept even unsatisfactory terms and conditions of service. It is therefore necessary to guarantee in the provision itself to the effect that the terms and conditions of employment offered by the State Bank shall not be inferior in any manner to the terms and conditions of service enjoyed by the employee in the Bank he was previously working and that continuity of service will be recognised in case of his accepting employment.

Since this clause deals with acquisition of business of other Banks by the State Bank, we do not see any reason as to why the terms and conditions prescribed for employees of the State Bank should not be offered and there need be a discriminatory treatment.

Subject to the above observations we concur with the Joint Committee Report.

NEW DELHI;
Dated the 31st July, 1959.

HARIHAR PATEL.
P. K. DEO.

THE STATE BANK OF INDIA (AMENDMENT)
BILL, 1959

(AS AMENDED BY THE JOINT COMMITTEE)

(Words underlined indicate the amendment suggested by the
Committee)

A

BILL

further to amend the State Bank of India Act, 1955.

BE it enacted by Parliament in the Tenth Year of the Republic
of India as follows:—

1. This Act may be called the State Bank of India (Amendment) Short title.
Act, 1959.

23 of 1955.

5 2. In section 22 of the State Bank of India Act, 1955 (hereinafter Amendment
referred to as the principal Act),— of section
22.

(a) in clause (d) of sub-section (1), for the words “or
managing director”, the words “, managing director, or legal or
technical adviser” shall be substituted;

10 (b) after sub-section (3), the following sub-section shall be
inserted, namely:—

‘(4) In this section,—

(a) “banking company” has the same meaning as
in the Banking Companies Act, 1949;

10 of 1949.

15 (b) “manager” means the chief executive officer,
by whatever name called, of a banking company;

1 of 1956.

(c) “private company” has the same meaning as in
the Companies Act, 1956.’

Amendment
of section
23.

3. In section 23 of the principal Act, the proviso shall be omitted.

Amendment
of section
33.

4. In section 33 of the principal Act,—

(a) in sub-clause (d) of clause (i), for the words “under any law for the time being in force in India”, the words “by or under any law for the time being in force in India other than 5 companies with limited liability” shall be substituted.

(b) for clause (xii), the following clauses shall be substituted, namely:—

“(xii) the transacting of pecuniary agency business on commission; 10

(xiiia) the entering into contracts of indemnity, suretyship or guarantee with specific security or otherwise;”;

(c) after clause (xx), the following clause shall be inserted, namely:—

“(xxa) notwithstanding anything to the contrary con- 15 tained in any other law for the time being in force, the establishment and maintenance of superannuation pension, provident or other funds for the benefit of the employees of the State Bank or dependents of such employees or for the purposes of the State Bank, and the granting of superan- 20 nuation allowances, annuities and pensions payable out of any such fund;”.

Amendment
of section
34.

5. In section 34 of the principal Act, for sub-sections (3) and (4), the following sub-section shall be substituted, namely:—

“(3) The State Bank shall not discount or purchase or 25 advance or lend or open cash credits on the security of,—

(a) any negotiable instrument of any individual or firm payable at the place where it is presented which does not carry on it the several responsibilities of at least two persons or firms unconnected with each other in general 30 partnership;

(b) any negotiable instrument or security (not being an instrument or security in which a trustee may invest trust money under section 20 of the Indian Trusts Act, 1882, or the 2 of 1882. corresponding provision of the law for the time being in 35 force in any country where the State Bank has a branch) which does not mature within—

(i) fifteen months from the date of such discount, purchase, loan, advance or opening of cash credits, if

the instrument or security is drawn or issued for the purpose of financing seasonal agricultural operations; and

5 (ii) six months from the date aforesaid if the instrument or security is drawn or issued for any other purpose.”.

6. In section 35 of the principal Act, for sub-sections (2), (3) and (4), the following sub-sections shall be substituted, namely:— Amendment
of section
35.

10 ‘(2) The terms and conditions relating to such acquisition, if agreed upon by the Central Board of the State Bank and the directorate or management of the banking institution concerned and approved by the Reserve Bank, shall be submitted to the Central Government for its sanction and that Government may by order in writing (hereafter in this section referred to as the order of sanction) accord its sanction thereto.

15

(3) Notwithstanding anything contained in this Act or any other law for the time being in force or any instrument regulating the constitution of the banking institution concerned, the terms and conditions as sanctioned by the Central Government shall come into effect on the date specified by the Central Government in this behalf in the order of sanction and be binding upon the State Bank and the banking institution concerned as well as upon the shareholders (or, as the case may be, proprietors) and creditors of that banking institution.

20

25 (4) If for any reason the terms and conditions cannot come into effect on the date specified in the order of sanction, the Central Government may fix another suitable date for that purpose.

30 (5) On the date on which the terms and conditions as aforesaid come into effect the business and the assets and liabilities of the banking institution concerned as covered by the acquisition shall, by virtue, and in accordance with the provisions, of the order of sanction stand transferred to, and become respectively the business and the assets and liabilities of, the State Bank.

35 (6) The consideration for the acquisition of the business and the assets and liabilities of any banking institution under this section may, if so agreed upon, be paid either in cash or by allotment of shares in the capital of the State Bank or partly in cash and partly by allotment of shares, and the State Bank may, for the purpose of any such allotment, increase, subject to the other provisions contained in this Act relating to the

40

increase of capital, the capital of the State Bank by the issue of such number of shares as may be determined by the State Bank.

(7) Any business acquired under this section shall thereafter be carried on by the State Bank in accordance with the provisions of this Act, subject to such exemptions or modifications as the Central Government may by notification in the Official Gazette, make in this behalf in consultation with the Reserve Bank: 5

Provided that no such exemption or modification shall be made so as to have effect for a period of more than seven years from the date of acquisition. 10

(8) Notwithstanding anything contained in the Industrial Disputes Act, 1947, or in any other law or in any agreement for the time being in force, on the acquisition of the business and the assets and liabilities of any banking institution under this section, no officer or other employee of that banking institution shall be entitled to any compensation to which he may be entitled under that Act or that other law or that agreement and no claim in respect of such compensation shall be entertained by any court, tribunal or other authority, if on his having accepted in writing an offer of employment by the State Bank on the terms and conditions proposed by it he has been employed in accordance with such terms and conditions. 14 of 1947 15 20

(9) The Central Government may, if it considers necessary or expedient in the case of any banking institution in relation to which an order of sanction has been made under this section, appoint, whether before or after the coming into effect of the terms and conditions relating to the acquisition of the business and the assets and liabilities of that banking institution, a suitable person to take over the management of that banking institution for the purposes of winding up its affairs and distributing its assets, and the expenditure incurred in connection with such management (including the remuneration for the person so appointed and his staff, if any) shall be paid out of the assets of the banking institution or by the State Bank as the Central Government may direct. 25 30 35

(10) Simultaneously with the appointment of a suitable person to take over the management of any banking institution under sub-section (9) or immediately thereafter, the Central Government shall issue directions to be followed by that person 40

in the management of that banking institution for the purposes aforesaid and thereupon—

1 of 1956.
10 of 1949.

5 (a) the provisions of the Companies Act, 1956, or the Banking Companies Act, 1949, or any other law for the time being in force or any instrument having effect by virtue of any such Act or law, in so far as they are inconsistent with such directions, shall cease to apply to or in relation to that banking institution;

10 (b) all persons in charge of the management, including any person holding office as manager or director of the banking institution immediately before the issue of such directions, shall be deemed to have vacated their offices as such; and

15 (c) the person appointed to take over the management of the banking institution shall in accordance with those directions take all such steps as may be necessary to facilitate the winding up of its affairs and distribution of its assets.

20 (11) The Central Government, when satisfied that nothing further remains to be done in order to wind up the affairs of any such banking institution, may by another order in writing direct that as from such date as may be specified therein the banking institution shall stand dissolved and thereupon any such direction shall have effect notwithstanding anything to the contrary contained in any other law.

25 (12) No action under this section shall be questioned on the ground merely of any defect in the constitution of any banking institution in relation to which such action has been taken or in the constitution of its Board of Directors or in the appointment of any person entrusted with the management of its affairs.

30 (13) In this section "banking institution" includes any individual or any association of individuals (whether incorporated or not, or whether a department of Government or a separate institution), carrying on the business of banking.'

7. In section 36 of the principal Act, after sub-section (3), the 35 following sub-section shall be inserted, namely:—

Amendment
of section
36.

"(4) No amount applied for any of the purposes specified in sub-section (2) shall, for the purposes of the Indian Income-tax Act, 1922, be treated as income, profits or gains of the State Bank."

11 of 1922.

40 8. In section 41 of the principal Act,—

Amendment
of section
41.

(a) in sub-section (1), for the words, brackets and figures "sub-section (1) of section 144 of the Indian Companies Act,

1913", the words and figures "section 226 of the Companies Act, 1956" shall be substituted;

7 of 1913.
1 of 1956.

(b) in sub-section (5), for the word "first", the word "annual" shall be substituted;

(c) in clause (d) of sub-section (7), for the words "profit and loss" occurring for the second time, the words "profit or loss" shall be substituted.

2. ^{amendment of section} 9. In section 42 of the principal Act, in sub-section (1), for the word "hereinafter", the words "in this Act" shall be substituted.

3. ^{amendment of section} 10. In section 50 of the principal Act, for clause (o) of sub-section (2), the following clause shall be substituted, namely:—

"(o) the establishment and maintenance of superannuation pension, provident or other funds for the benefit of the employees of the State Bank or of the dependants of such employees or for the purposes of the State Bank, and the granting of superannuation allowances, annuities and pensions payable out of any such fund;".

APPENDIX I

(Vide para 3 of the Report)

Motion in the Lok Sabha for reference of the Bill to Joint Committee

“That the Bill further to amend the State Bank of India Act, 1955, be referred to a Joint Committee of the Houses consisting of 45 members; 30 from this House, namely:—

1. Shri C. Bali Reddy
2. Shri M. R. Krishna
3. Dr. Ram Subhag Singh
4. Shri Shree Narayan Das
5. Dr. M. S. Aney
6. Kumari Maniben Vallabhbhai Patel
7. Major Raja Bahadur Birendra Bahadur Singh
8. Shri Amar Singh Damar
9. Shri K. G. Wodeyar
10. Shri T. Ganapathy
11. Shri N. Palaniyandy
12. Shri Bahadur Singh
13. Shri S. R. Damani
14. Dr. Pashupati Mandal
15. Shri Vishnu Sharan Dublish
16. Shri Lachhi Ram
17. Shri Panna Lal
18. Shri Kanhu Charan Jena
19. Shri K. S. Ramaswamy
20. Shri Ram Shanker Lal
21. Shri B. R. Bhagat
22. Shri Prabhat Kar
23. Shri P. K. Kodiyan
24. Shri J. M. Mohamed Imam
25. Shri Ram Chandra Majhi

26. H. H. Maharaja Pratap Keshari Deo
27. Shri Subiman Ghose
28. Shri Laisram Achaw Singh
29. Shri Balasaheb Salunke, and
30. Shri Morarji Desai

and 15 members from Rajya Sabha;

that in order to constitute a sitting of the Joint Committee the quorum shall be one-third of the total number of members of the Joint Committee;

that the Committee shall make a report to this House by the first day of the next session;

that in other respects the Rules of Procedure of this House relating to Parliamentary Committees will apply with such variations and modifications as the Speaker may make; and

that this House recommends to Rajya Sabha that Rajya Sabha do join the said Joint Committee and communicate to this House the names of members to be appointed by Rajya Sabha to the Joint Committee."

APPENDIX II

(Vide para 4 of the Report)

Motion in the Rajya Sabha

“That this House concurs in the recommendation of the Lok Sabha that the Rajya Sabha do join in the Joint Committee of the Houses on the Bill further to amend the State Bank of India Act, 1955, and resolves that the following Members of the Rajya Sabha be nominated to serve on the said Joint Committee:—

1. Shri K. P. Madhavan Nair
2. Shri Tika Ram Paliwal
3. Shri Jaspat Roy Kapoor
4. Shrimati Pushpalata Das
5. Shri Jadavji Keshavji Modi
6. Dr. Anup Singh
7. Shri N. M. Lingam
8. Syed Mazhar Imam
9. Shri Jagannath Prasad Agrawal
10. Shri Niranjan Singh
11. Shri Perath Narayanan Nair
12. Shri Harihar Patel
13. Shri Mulka Govinda Reddy
14. Dr. P. J. Thomas
15. Dr. B. Gopala Reddi.”

APPENDIX III

MINUTES OF THE SITTINGS OF THE JOINT COMMITTEE ON THE STATE BANK OF INDIA (AMENDMENT) BILL, 1959.

I

First Sitting

The Committee met from 15:00 hours to 15:30 hours on Saturday,
the 9th May, 1959.

PRESENT

Shri J. M. Mohamed Imam—*Chairman*.

MEMBERS

Lok Sabha

1. Dr. Ram Subhag Singh
2. Shri Shree Narayan Das
3. Kumari Maniben Vallabhbai Patel
4. Shri Amar Singh Damar
5. Shri K. G. Wodeyar
6. Shri T. Ganapathy
7. Shri M. Palaniyandy
8. Shri Bahadur Singh
9. Dr. Pashupati Mandal
10. Shri Vishnu Sharan Dublish
11. Shri Panna Lal
12. Shri Kanhu Charan Jena
13. Shri Ram Shanker Lal
14. Shri B. R. Bhagat
15. Shri Prabhat Kar
16. Shri P. K. Kodiyan
17. Shri Ram Chandra Majhi
18. Shri Subiman Ghose
19. Shri Morarji Desai.

Rajya Sabha

20. Shri K. P. Madhavan Nair
21. Shri Tika Ram Paliwal
22. Shri Jaspal Roy Kapoor
23. Shri N. M. Lingam
24. Shri Jagannath Prasad Agrawal
25. Shri Niranjan Singh
26. Shri P. Narayanan Nair
27. Shri Harihar Patel
28. Shri Mulka Govinda Reddy
29. Dr. P. J. Thomas
30. Dr. B. Gopala Reddy.

DRAFTSMAN

Shri S. P. Sen Verma, *Additional Draftsman, Ministry of Law.*

REPRESENTATIVES OF MINISTRIES AND OTHER OFFICERS

Shri A. Baksi, *Joint Secretary, Ministry of Finance.*

Shri R. K. Seshadri, *Deputy Secretary, Ministry of Finance.*

SECRETARIAT

Shri A. L. Rai—*Under Secretary.*

2. The Committee held a discussion about their future programme of sittings.

3. The Committee considered whether any evidence should be taken by them and whether it was necessary to issue a press communique advising associations and individuals desirous of presenting their suggestions or views before the Committee in respect of the Bill to submit written memoranda thereon.

4. It was decided that a press communique might be issued advising associations, public bodies and individuals who are desirous of presenting their suggestions or views or give evidence before the Committee in respect of the Bill to send written memoranda thereon to the Lok Sabha Secretariat by the 10th June, 1959.

5. The Committee authorised the Chairman to decide after examining the memoranda as to which of the Associations, public bodies etc. might be called upon to give oral evidence before the Committee.

6. The Committee desired that copies of the State Bank of India Act, 1955 might be circulated to the Members of the Committee.

7. The Committee further decided that if any member desired any further literature on the subject he might write to the Lok Sabha Secretariat for its supply, if available.

8. The Committee decided to hold their future sittings from 1st July, 1959 onwards.

9. The Committee then adjourned to meet again at 10.00 hours on Wednesday, the 1st July, 1959.

II

***Second Sitting**

The Committee met from 10.00 hours to 13.04 hours on Wednesday, the 1st July, 1959.

PRESENT

Shri J. M. Mohamed Imam—*Chairman*

MEMBERS

Lok Sabha

2. Shri C. Bali Reddy
3. Dr. Ram Subhag Singh
4. Shri Shree Narayan Das
5. Dr. M. S. Aney
6. Kumari Maniben Vallabhbhai Patel
7. Major Raja Bahadur Birendra Bahadur Singh
8. Shri Amar Singh Damar
9. Shri K. G. Wodeyar
10. Shri T. Ganapathy
11. Shri Bahadur Singh
12. Dr. Pashupati Mandal
13. Shri Vishnu Sharan Dublith
14. Shri Lachhi Ram
15. Shri Panna Lal
16. Shri Kanhu Charan Jena
17. Shri Ram Shanker Lal
18. Shri B. R. Bhagat
19. Shri Ram Chandra Majhi
20. Shri Subiman Ghose
21. Shri Laisram Achaw Singh
22. Shri Morarji Desai.

*Paras 2 to 4 and 11 to 17 which relate to the State Bank of India (Subsidiary Banks) Bill, 1959 have not been included in these Minutes.

Rajya Sabha

23. Shri K. P. Madhavan Nair
24. Shri Tika Ram Paliwal
25. Shri Jaspat Roy Kapoor
26. Shrimati Pushpalata Das
27. Shri Jadavji Keshavji Modi
28. Dr. Anup Singh
29. Shri N. M. Lingam
30. Syed Mazhar Imam
31. Shri Jagannath Prasad Agrawal
32. Shri Niranjana Singh
33. Shri P. Narayanan Nair
34. Shri Harihar Patel
35. Dr. B. Gopala Reddy.

DRAFTSMAN

Shri S. K. Hiranandani, *Additional Draftsman, Ministry of Law.*

REPRESENTATIVES OF MINISTRIES AND OTHER OFFICERS

Shri P. C. Bhattacharyya, *Chairman, State Bank of India.*

Shri M. V. Rangachari, *Special Secretary, Ministry of Finance.*

Shri A. Baksi, *Joint Secretary, Ministry of Finance.*

Shri R. K. Seshadri, *Deputy Secretary, Ministry of Finance.*

SECRETARIAT

Shri A. L. Rai—*Under Secretary.*

* * * * *

5. The Committee, then decided to take up the two Bills in the following order:—

(i) The State Bank of India (Amendment) Bill, 1959.

(ii) The State Bank of India (Subsidiary Banks) Bill, 1959.

6. The Committee took up clause by clause consideration of the State Bank of India (Amendment) Bill, 1959.

7. *Clauses 1—3.*—These clauses were adopted without any amendment.

8. *Clause 4.*—Consideration of this clause was held over.

9. *Clauses 5—10.*—These clauses were adopted without any amendment.

10. *Enacting Formula and Long Title.*—Enacting Formula and the Long Title were adopted without any amendment.

* * * *

18. The Committee decided to sit from 14.00 hours to 19.00 hours on the 2nd July, 1959.

19. The Committee then adjourned.

III

***Third Sitting**

The Committee met from 14.00 hours to 19.03 hours on Thursday, the 2nd July, 1959.

PRESENT

Shri J. M. Mohamed Imam—*Chairman*.

MEMBERS

Lok Sabha

2. Shri C. Bali Reddy
3. Shri M. R. Krishna
4. Dr. Ram Subhag Singh
5. Shri Shree Narayan Das
6. Dr. M. S. Aney
7. Kumari Maniben Vallabhbhai Patel
8. Major Raja Bahadur Birendra Bahadur Singh
9. Shri Amar Singh Damar
10. Shri K. G. Wodeyar
11. Shri T. Ganapathy
12. Shri M. Palaniyandy
13. Shri Bahadur Singh
14. Dr. Pashupati Mandal
15. Shri Vishnu Sharan Dublish
16. Shri Lachhi Ram
17. Shri Panna Lal
18. Shri Kanhu Charan Jena
19. Shri K. S. Ramaswamy
20. Shri Ram Shanker Lal
21. Shri B. R. Bhagat
22. Shri P. K. Kodiyan
23. Shri Ram Chandra Majhi
24. H. H. Maharaja Pratap Keshari Deo

*Paras 3 to 18, which relate to the State Bank of India (Subsidiary Banks) Bill, 1959 have not been included in these Minutes.

25. Shri Subiman Ghose
26. Shri Laisram Achaw Singh
27. Shri Morarji Desai.

Rajya Sabha

28. Shri K. P. Madhavan Nair
29. Shri Tika Ram Paliwal
30. Shri Jaspat Roy Kapoor
31. Shri Jadavji Keshavji Modi
32. Dr. Anup Singh
33. Shri N. M. Lingam
34. Syed Mazhar Imam
35. Shri Jagannath Prasad Agrawal
36. Shri Niranjan Singh
37. Shri P. Narayanan Nair
38. Shri Harihar Patel
39. Dr. B. Gopala Reddi.

DRAFTSMEN

Shri S. K. Hiranandani, *Joint Secretary and Draftsman
Ministry of Law.*

Shri V. N. Bhatia, *Deputy Draftsman, Ministry of Law.*

REPRESENTATIVES OF MINISTRIES AND OTHER OFFICERS

Shri P. C. Bhattacharyya, *Chairman, State Bank of India.*

Shri M. V. Rangachari, *Special Secretary, Ministry of
Finance.*

Shri A. Baksi, *Joint Secretary, Ministry of Finance.*

Shri R. K. Seshadri, *Deputy Secretary, Ministry of Finance.*

SECRETARIAT

Shri A. L. Rai—*Under Secretary.*

2. The Committee took up consideration of Clause 4 of the State Bank of India (Amendment) Bill, which had been held over at their second sitting held on the 1st July, 1959 (*vide* para 8 of the minutes of the Second Sitting).

The clause was adopted without any amendment.

* * * * *

19. The Committee then adjourned to meet again at 14.00 hours on Friday, the 3rd July, 1959.

V

***Fifth Sitting**

The Committee met from 11.00 hours to 11.20 hours on Friday, the 31st July, 1959.

PRESENT

Shri J. M. Mohamed Imam—*Chairman*

MEMBERS

Lok Sabha

1. Shri C. Bali Reddy
2. Shri Shree Narayan Das
3. Dr. M. S. Aney
4. Kumari Maniben Vallabhbhai Patel
5. Major Raja Bahadur Birendra Bahadur Singh
6. Shri K. G. Wodeyar
7. Shri T. Ganapathy
8. Shri Bahadur Singh
9. Dr. Pashupati Mandal
10. Shri Vishnu Sharan Dublish
11. Shri Lachhi Ram
12. Shri Panna Lal
13. Shri Kanhu Charan Jena
14. Shri K. S. Ramaswamy
15. Shri Ram Shanker Lal
16. Shri B. R. Bhagat
17. Shri Prabhat Kar
18. Shri P. K. Kодиyan
19. Shri Ram Chandra Majhi
20. H. H. Maharaja Pratap Keshari Deo
21. Shri Subiman Ghose
22. Shri Laisram Achaw Singh

*Minutes of the fourth sitting, paras 5 to 7 and parts of paras 9 and 10 which deal with the State Bank of India (Subsidiary Banks) Bill, 1959 have not been included in this Appendix.

23. Shri ~~Balasaheb~~ Salunke
 24. Shri Morarji Desai

Rajya Sabha

25. Shri K. P. Madhavan Nair
 26. Shri Tilka Ram Paliwal
 27. Shri Jaspat Roy Kapoor
 28. Shri Jadavji Keshavji Modi
 29. Dr. Anup Singh
 30. Shri N. M. Lingam
 31. Syed Mazhar Imam
 32. Shri Jagannath Prasad Agrawal
 33. Shri Niranjan Singh
 34. Shri P. Narayanan Nair
 35. Shri Harihar Patel
 36. Dr. B. Gopala Reddi.

DRAFTSMEN

Shri S. K. Hiranandani, *Joint Secretary and Draftsman, Ministry of Law.*

Shri V. N. Bhatia, *Deputy Draftsman, Ministry of Law.*

REPRESENTATIVES OF MINISTRIES AND OTHER OFFICERS

Shri A. Baksi, *Joint Secretary, Ministry of Finance.*

Shri R. K. Seshadri, *Deputy Secretary, Ministry of Finance.*

SECRETARIAT

Shri A. L. Rai—*Under Secretary*

2. The Committee reopened discussion on clause 6 of the State Bank of India (Amendment) Bill, 1959. The following amendment was accepted:—

Clause 6.—

In sub-clause (12) *insert* at the end—

“or in the constitution of its Board of Directors or in the appointment of any person entrusted with the management of its affairs”

3. The Bill as amended was adopted.

4. The Committee then considered the draft Report and adopted the same with necessary consequential changes arising out of acceptance of amendment to clause 6.

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8. The Chairman announced that the Report would be presented to the Lok Sabha on the 3rd August, 1959 and laid on the Table of the Rajya Sabha on the 10th August, 1959.

9. The Committee authorised the Chairman and in his absence Shri Shree Narayan Das to present the Report on their behalf.****

10. The Committee authorised Shri Jaspal Roy Kapoor and in his absence Shri Niranjan Singh to lay the Report of the Committee.**** on the Table of the Rajya Sabha.

11. The Committee decided that Minutes of Dissent, if any, might be sent to the Lok Sabha Secretariat so as to reach them by 16.00 hours on Saturday, the 1st August, 1959.

12. The Committee then adjourned.